

1866) urine of bullocks, &c., and was fined in the sum of eight annas.

REG.

v.

MA'VJI
DAYAL.

REG.

v.

KA'TIDAS
KEVAL.

PER CURIAM (COUCH, C.J., and NEWTON, J.) :—The Court annuls the conviction and sentence, on the ground that the Managing Committee of the Municipal Commission of the City of Ahmedábád had no power by law to try and convict the accused of the offence, as Secs. 6 and 7 of Act XXVI. of 1850 do not authorise the giving to the Managing Committee the power of adjudicating in cases of alleged breach of any rules therein referred to, and Sec. 10 of the same Act has provided for the recovery of fines by Magistrates.

Feb. 6.

REG. v. RA'MJI valad DA'JI.

Crim. Proc. Code, Sec. 270—Amends.

Amends, under Sec. 270 of the Code of Criminal Procedure, are awardable only in cases triable by the Magistrate in which a summons on complaint shall ordinarily issue.

G. F. SHEPPARD, Acting Magistrate of the District of Khándeshi, wrote, under No. 110, a letter, dated the 22nd of January 1868, to the Court's Registrar as follows :—

“ I have the honour, under Sec. 434 of Act XXV. of 1861 (Criminal Procedure Code), to forward, for the orders of the Honorable the Judges of the High Court, a case tried by A'zam Vishnu Hari Vihid, Second Class Subordinate Magistrate of the Lohára Táluká, wherein that officer has, under Sec. 270 of the Criminal Procedure Code, awarded amends for an offence coming under Chap. XIV. of the Act, namely, a charge under Sec. 504 of the Indian Penal Code.

“ I have the honour to request the instructions of their Lordships the Judges thereon.”

PER CURIAM (COUCH, C.J., and NEWTON, J.) :—As Sec. 270 of the Code of Criminal Procedure forms part of Ch. XV., the said section could operate only in cases triable by the Magistrate in which a summons on complaint shall ordinarily issue. We, therefore, annul so much of the order awards amends to the accused in this case.